

(25)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA 944/92.

Date of Order: 30-11-92.

V.Sarvaiah

....Applicant

Vs.

1. SR QUALITY ASSURANCE OFFICER,
Ministry of Defence (DGQA),
SQ.QUALITY ASSURANCE ESTT. (ARMS),
Gymkhana Road, Picket,
Secunderabad-500 003.

....Respondent

* * *

Counsel for the Applicant : Shri P.Krishna Reddy

Counsel for the Respondent : Shri N.V.Raghava Reddy, CGSC

* * *

CORAM:

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Order of the Division Bench passed by
Hon'ble Sri R.Balasubramanian, Member (A)).

* * *

Heard Smt.Sarada for the applicant and Shri
N.V.Raghava Reddy for the Respondents.

2. In this case against the order of punishment
of removal dt.6-10-92 passed by the Sr.Quality Assurance
Officer (Disciplinary Authority) no appeal has been prefer-
red by the applicant. Normally any appeal to the next
higher authority has to be preferred within 45 days and a
mention of this should also have been made in the
punishment order. There is no such mention in the punish-
ment order dt.6-10-92 passed against the applicant. There-



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Copy to:-

1. SR Quality Assurance Officer, Ministry of Defence (DGQA), SQ Quality Assurance Estt. (ARMS), Gymkhana road, Picket, Secunderabad-003.
2. One copy to Sri. P.Krishna Reddy, advocate, CAT, Hyd.
3. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd.
4. One spare copy.

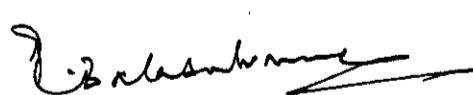
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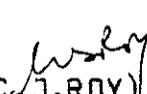
*Belam
Jai
Molli*

fore, we are inclined to permit the applicant to file an appeal even beyond the 45 days limit. The applicant, if he chooses, is to prefer an appeal against the punishment order to the Appellate Authority, i.e. Director General (Quality Assurance), Room No.234, South Block, DHQ Post Office, New Delhi-110 011, within a period of 45 days from the date of receipt of the order. The appeal should be routed through proper channel. The appellate Authority is directed to pass final orders on the appeal within three months from the date of receipt of such an appeal through proper channel.

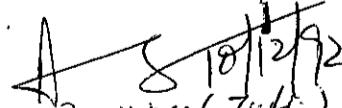
3. The office is directed to return the material papers to the applicant to enable him to prefer an appeal. If the applicant is still aggrieved with the final orders passed thereon he is at liberty to approach this Tribunal with afresh O.A.

4. The Original Application is disposed of accordingly with no order as to costs.


(R. BALASUBRAMANIAN)
Member (A)


(C.J. ROY)
Member (J)

Dated: 30th November, 1992.
Dictated in Open Court.


D.Y. Reginald (J.A.)

av1/sk

Contd-- 3/-

(3) O.A. 944/92

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CHECKED BY APPROVED BY
HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 30/11/1992

ORDER/JUDGMENT:

R.A./ C.A./M.A.No.

in

O.A. No.

O.A. 944/92

T.A.No.

(W.P. NO.)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A.Ordered/Rejected

No order as to costs.

pvm.

